

IN THE HIGH COURT OF JHARKHAND AT RANCHI
F.A. No.194 of 2015

Central Coalfields Limited (CMD), Darbhanga House, Ranchi
... Appellant
Versus
Mohan Ravidas & Others ... Respondents

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Amit Kumar Das, Advocate
For the State : Mr. R.K. Shahi, A.C. to S.C. L&C I
For the Respondents : Mr. Jitesh Kumar, Advocate

Order No.12 Dated- 14.09.2020
I.A. No.6705 of 2017

Heard the parties through video conferencing.

Learned counsel for the appellant submits that this interlocutory application has been filed to condone the delay of 371 days in filing this appeal. It is next submitted by the learned counsel for the appellant that after obtaining certified copy, the legal department of the appellant-company in its hierarchy consumed sometime, in taking the decision to file this appeal. It is next submitted that appellant has very good grounds to agitate in this appeal and unless the delay is condoned, the appellant will be highly prejudiced.

The respondents do have any serious objection for condonation of the delay in filing this appeal

Considering the aforesaid facts, the delay of 371 days in filing this appeal is condoned.

This interlocutory application is disposed of accordingly.

(Anil Kumar Choudhary, J.)

F.A. No.194 of 2015

Mr. Jitesh Kumar-learned counsel for the respondent Nos. 4(a) and (b) personally undertakes to

file power on behalf of respondent Nos. 4(a) and (b) within one week from the date of this order. It is further submitted by Mr. Jitesh Kumar that he has been instructed to appear in this case on behalf of respondent Nos. 4(a) and (b).

In view of personal undertaking given by Mr. Jitesh Kumar, notice issued to respondent Nos. 4(a) and (b) waives.

This appeal will be heard.

Admit.

Call for the Lower Court Records.

List this appeal under the hearing '**For Hearing**' after receipt of the Lower Court Records.

(Anil Kumar Choudhary, J.)